

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

In

OA No. 87 of 2020 (SZ)

IN THE MATTER OF:

Sri. Dasu. Manikantaiah

...Applicant(s)

Vs

Union of India and Ors.

...Respondent(s)

**Committee Report of Integrated Regional Office MOEFCC, Chennai and Central  
Pollution Control Board, Regional Directorate, Chennai**

## Joint Committee Report

In

Application No. 87 of 2020(SZ)

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## **I Preamble**

O.A No. 87 of 2020 is filed by Sri. Dasu. Manikantaiah, S/o. D. Penchalaiah at Hon'ble NGT (SZ), Chennai against the illegal mining at River Arani in the village of Surutupalli and Karani, Nagalapurammandal in Chittoor District. The allegation in the Original Application is sand mining is being done in the guise of dredging in Chittoor district in Andhra Pradesh against the directions of the Tribunal and also against the EIA Notification, 2006. Hon'ble NGT has directed the committee to find out as to whether the activity that is being carried out requires any Environmental Clearance under EIA Notification, 2006 or not and if there is any violation, the committee has to assess Environmental Compensation. The committee has to inspect the area and submit factual and action taken report, if there is any violation found to Hon'ble Tribunal.

## **II Hon'ble NGT orders**

Hon'ble NGT, Southern Bench, Chennai in Original Application No. 87/2020 in the matter of Dasu. Manikantaiah Vs Union of India & Ors vide order dated 21-09-2020 "*appoint a joint committee comprising of 1) a Senior Officer from Ministry of Environment, Forests and Climate Change (MoEF & CC), Regional Office, Chennai, 2) a Senior Scientist from State Environment Impact Assessment Authority (SEIAA), State of Andhra Pradesh 3) Assistant Director of Mines and Geology, Chittoor District 4) Senior Officer from Central Pollution Control Board (CPCB), Regional Office, Chennai and 5) the District Collector, Chittoor District to inspect the area in question and submit a factual and action taken report, if there is any violation found.*" Copy of the order is enclosed as **Annexure-I**.

## **III Composition and scope of the Committee**

In compliance to Hon'ble NGT order dated 21.09.2020, the committee comprising of following members was composed:

1. Shri D. Markandeyulu IAS, Joint Collector, Chittoor District, Andhra Pradesh
2. Smt. Mahima T, Scientist-D, Central Pollution Control Board, Regional Directorate-Chennai
3. Dr. C. Palpandi, Scientist 'C', Integrated Regional Office, Ministry of Environment Forest and Climate Change, Chennai.

4. Shri B. Ashok Kumar, Assistant Director of Mines and Geology, Chittoor, Andhra Pradesh.

The committee visited the site on 31-12-2020. The representative from the SEIAA, Andhra Pradesh has not participated in the site visit.

### **Scope of Study of the Committee**

The committee to look into the matter and find out the following:

1. To inspect the Surutpalli Sand reach area of Nagalpuram Mandal.
2. To ascertain whether the sand extraction/ dredging activity taking place in the area is mining or desiltation
3. To ascertain whether Environmental Clearance is required or not
4. To verify whether the project proponent have obtained all necessary clearances or not
5. To ascertain whether sand is extracted in excess of permitted quantity or not

If illegal mining is taking place, the committee is vested with the mandate for damage assessment to the structures, riparian vegetation, water quality, sand depletion, bed erosion, increase in ground water depth, etc and to calculate associated Environmental compensation.

### **IV Prevailing Sand Mining Policy, 2019 in Andhra Pradesh**

Government of Andhra Pradesh has introduced New Sand Mining Policy, 2019 with effect from 04-09-2019. Salient features of new sand mining policy are as follows:

1. Sand excavation in river streams of I, II & III order will be regulated by the District Administration for consumption within the district for local domestic needs and Government sponsored weaker section housing schemes. The excavation shall be manual and no mechanical means be allowed for excavation. Sand sourced from the streams of I, II & III order shall be transported to nearest specified stockyards for subsequent disposal by M/s APMDC Ltd., to the end consumers. Sand should be made available for Government sponsored weaker section housing schemes free of cost duly paying applicable charges.
2. Sand may be sourced from streams of I, II, and III order for local needs by bullock carts. In such cases the Tahsildar of the mandal concerned shall issue a permit on payment of sale price per ton, as fixed by the Government.
3. Sand extraction in river streams of IV, V and higher order will be permitted subject to Andhra Pradesh Minor Mineral Concession Rules (APMMC), 1966, Environment

Protection Act, Environment Impact Assessment (EIA) notification, 2006 issued by Ministry of Environment Forest & Climate Change and the Rules made thereunder and all applicable Rules & Regulations in vogue.

4. The District Collector shall obtain statutory Clearances such as Approved Mining Plan, Environmental Clearance, Consent for Establishment and Consent for Operation from the competent authorities prior to commencement of operations and handover the sand reaches to M/s APMDC Ltd for operations.
5. M/s APMDC Ltd., shall
  - Put in place an online system for registration of end consumers and transporters, receipt of orders directly from the end consumers, collection of payments and remittance to the treasury account of the State government online and maintenance of stockyards, disposal of sand from the stockyards and real time tracking of sand carrying vehicles.
  - Allot the work of sand extraction, loading and transportation of sand to stockyard, ramp maintenance, loading of sand to despatch vehicles at the stockyard through a competitive reverse tendering process.
  - Install weigh bridges at the stockyards and CCTVcameras at sand reaches and stockyards to monitor sand operations and vehicular movement.

## **VI Findings of the committee during visit, interaction with villagers & concerned departments and by using satellite images**

As per the allegations made in the complaint, the committee visited Surutupalli sand reach on 31.12.2020 and discussed with concerned departments. The following are observations of Integrated Regional office MOEFCC, Chennai and CPCB- Regional Directorate, Chennai. The Joint Collector, Chittoor district and Asst. Director of Mines and Geology have not agreed with the following findings.

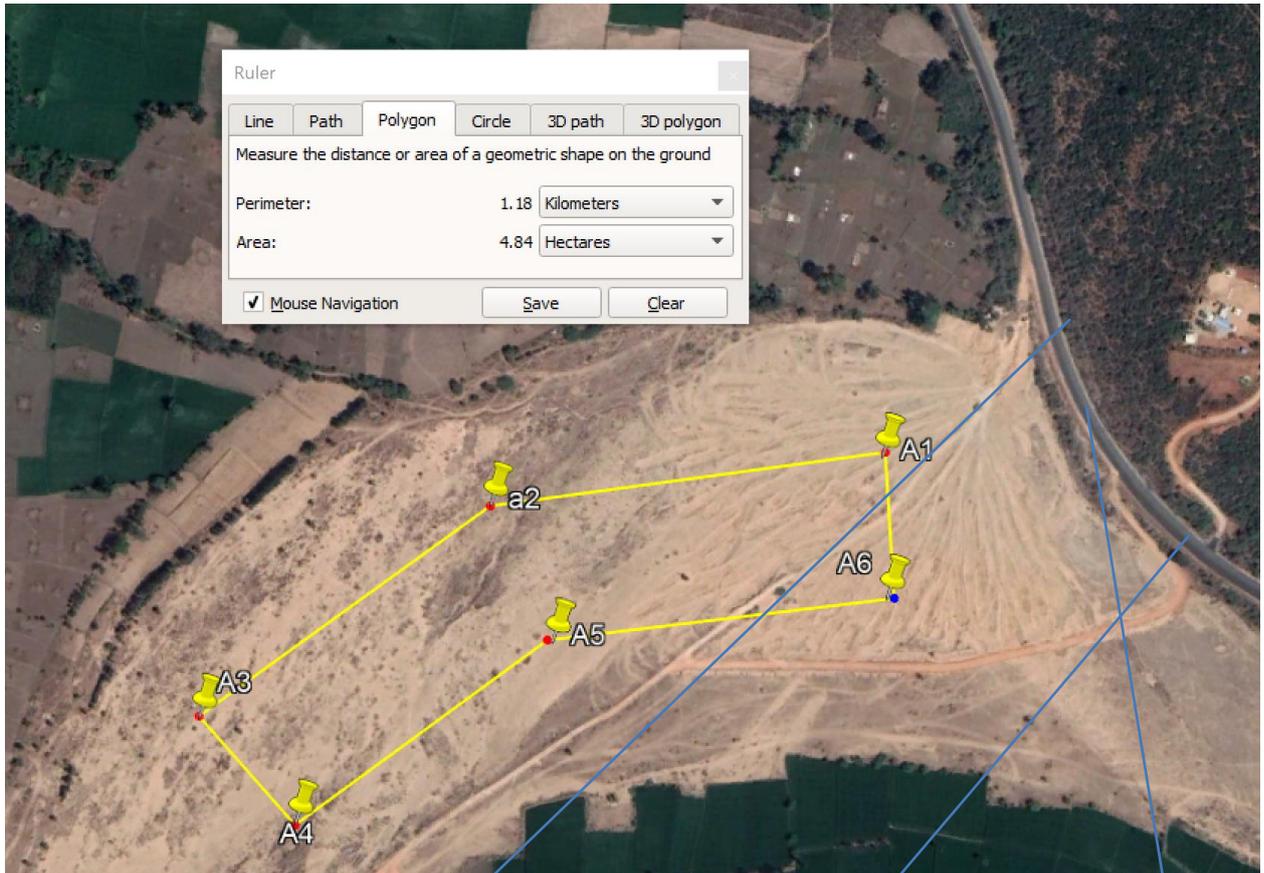
1. The reach is located on River Araniar at Surutupalli, Nagalapurammandal in Chittoor district. Irrigation department has classified araniar river as 3<sup>rd</sup> order stream.
2. From the letter no. 2940/sand/2019 dated 03.09.2019 addressed by Asst. Director of Mines and Geology, Chittoor to the Director of Mines & geology, Ibrahimpatnamkrishna district, it is understood that to bridge the shortfall of the sand demand- supply, sand excavation was taken up in surutupalli sand reach (Copy of the letter is enclosed as Annexure-II). Detailed scientific assessment on the quantity of

sand available in the araniar river in surutupalli and depth upto which sand can be excavated was not made. The quantity of silt accumulated in the river was not assessed before sand excavation, hence it cannot be termed as desiltation. Sand excavation in surutupalli was taken up for local needs within the District only. However, it has to be treated as mining activity.

3. As per Guidelines on Sustainable Sand mining published by Ministry of Environment Forest and Climate Change, for mining of minor minerals (sand is a minor mineral) falling under category 'B2' for less than or equal to five hectares, permission has to be obtained by "District Environment Impact Assessment Authority" (DEIAA). However based on joint inspection report of Mines & Geology, AP Irrigation department and Ground water Department, AP, District Collector has accorded permission for sand excavation in surutupalli. Reported that AP sand Mining Policy, 2019, does not clearly specify whether EC is required or not for 3rd order streams and due to lack of clarity Mines & Geology has not obtained EC. The committee is of the view that for mining of sand from surutupalli sand reach Environmental Clearance from DEIAA was required however M/S APMDC has carried out sand excavation without obtaining necessary clearances/ permissions from DEIAA. M/s APMDC has not obtained "Consent for Establishment" and "Consent for Operation" from APPCB.
4. Andhra Pradesh mineral development corporation has contracted the reach to M/s P.M.R Infra India Pvt Ltd on 25.09.2019 to extract 47,090m<sup>3</sup> of sand from 4.7 ha area. (depth 1m). In the contract APMDC has specified the condition that sand excavation shall be carried out manually from the reach and mechanical devices should not be used for sand excavation. (Copy of the relevant portions of the contract is enclosed as Annexure-III).
5. District Environment Impact Assessment Authority may impose Environmental Compensation on defaulting departments like Department of Mines & Geology, Govt. of Andhra Pradesh for carrying out sand excavation in river Araniar in Surutupalli without obtaining EC.
6. The committee interacted with the villagers and they informed that heavy machineries were used for sand excavation and showed photos and videos to the committee members. From the videos & photos presented by villagers and by discussion with

concerned departments, the committee is of the view that heavy machineries like proclian, JCB were used for loading the sand into trucks & tippers and not for sand excavation. Though APMDC has specified that the “contractor must prohibit heavy vehicles near sand reaches and sand should be transported to the designated stockyards through tractor trolleys only” but the contractor has not complied with the conditions stipulated in the contract and has used heavy vehicles for transportation of sand from reach to stockyard. M/s APMDC and District Collectorate, Chittoor shall levy fine against the contractor for violating the conditions of the contract. Mines Department officials have informed that they have inspected the Surutupalli sand reach on 25-06-2020 and noticed one Poclain at above sand reach and same was seized as per New Sand Policy 2019 and imposed Penalty of Rs.1,00,000/- under sub rule 16 (i) of Rule 9-B of APMMC Rules, 1966. Reported that the vehicles used for transportation of sand are fitted with GPS.

7. The area permitted by M/s APMDC for mining is 4.7 Ha, M/s APMDC has fixed the sand mining fee as Rs 89/- per metrictonne of sand.
8. On the day of committee inspection no activity was observed in surutupalli sand reach. Two ramps were found, one ramp is used by villagers and was also used for movement of heavy vehicles for loading of sand. Another ramp was established by M/s APMDC for the purpose of sand excavation, CCTV was installed at this ramp used for sand excavation only.
9. As per Sustainable sand mining guidelines, the distance from mine and any permanent structure shall be more than 500m but the aerial distance between Chennai-Tirupathi Highway and sand reach (point A1) is 140m which is in violation of guidelines.
10. From the satellite images of March, 2020 it is evident that mining is carried out outside the permitted boundary. On comparison of satellite images of June, 2019 and March, 2020 the committee is of the view that M/s APMDC may have strengthened the existing kacchavillage road for movement of heavy vehicles. During the committee visit, the ramp used for movement of heavy vehicles was not there. The villagers informed that the ramp was removed by M/S APMDC on closure of the reach while M/s APMDC informed that ramp was washed away during monsoon.



Satellite image of 31.03.2020 clearly showing the boundary points.

Ramp 1 used for sand excavation where CCTV is installed

Ramp 2 used as village road and used for movement of heavy vehicles

Chennai tirupathi highway



Satellite image of 02.06.2019 where a kaccha road can be seen.

11. Reported that the mining activity was stopped during June, 2020 and stockyard was closed during September, 2020, however production and dispatch registers were not shown to the committee, hence the committee could not ascertain the exact quantity of sand mined in the reach.
12. During the time of visit the reach was completely filled with water, poles/ pillars for demarcation of boundary could not be traced.
13. The committee did not observe any environmental impacts and damage to structures on account of mining in Surutupalli. Inturn it was observed that the reach area was filled with water while the same area appears dry in the historical satellite images. Department of Mines and Geology also confirmed this that post sand excavation, the area is filled with water.



**Photos taken during inspection showing that the reach is completely filled with water.**

14. The committee measured the depth of sand excavation by conventional methods using tape and it was observed that the average depth of excavation was 1m.
15. M/s APMDC in consultation with Mines & Geology and Irrigation department shall prepare a closure plan for closing the reach. M/s APMDC and District Collectorate shall strengthen the supervision and monitoring activity so as to regulate mining activity.
16. It was reported by Police department that from December, 2019 to December, 2020, Police department have seized 15 vehicles and criminal cases are registered against them.

## **VI Conclusions of MOEFCC & CPCB**

1. The committee is of the view that M/s APMDC carried sand excavation in River Araniar in Sururupalli in Chittoor district with the purpose of extraction of sand for local needs and not for desiltation purpose of Araniar River. Hence, it is to be considered as Sand Mining.
2. As per Guidelines on Sustainable Sand mining published by Ministry of Environment Forest and Climate Change, Clearance has to be obtained from District Environmental Impact Assessment Authority for mining in area less than or equal to 5ha.
3. M/s APMDC has carried out sand mining in Surutupalli without obtaining Clearance from DEIAA and CFE & CFO from APPCB, hence DEIAA, Chittoor and APPCB may impose Environmental Compensation on defaulting departments like Department of Mines & Geology, Govt. of Andhra Pradesh/ M/s APMDC for carrying out sand excavation. Currently no mining operations are taking place in the reach and it was completely filled with water.
4. The committee did not observe any environmental impacts or damage to structures near to reach, indeed found that the river was completely filled with water.
5. M/s APMDC has levied fine of RS.1,00,000/- on contractor M/s PMR Infra India Pvt LTD for violating the conditions of contract.



Mahima T  
Scientist-D  
Central Pollution Control Board  
Regional Directorate-Chennai



Dr. C. Palpandi  
Scientist 'C'  
Integrated Regional Office, Ministry of  
Environment Forest and Climate Change,  
Chennai

**Item No.03:**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**I.A. No. 69 of 2020 (SZ) &**

**I.A. No. 70 of 2020**

**Original Application No. 87 of 2020 (SZ)**

*(Through Video Conference)*

**IN THE MATTER OF**

Dasu. Manikantaiah

...Applicant(s)

**Versus**

Union of India and others.

...Respondent(s)

**Date of order: 21.09.2020.**

**CORAM:**

**HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER**

**HON'BLE MR. SAIBAL DASGUPTA, EXPERT MEMBER**

**For Applicant(s):** Sri. Kamalesh Kannan

**For Respondent(s):** Sri. G.M. Syed Nurullah Sheriff for R1  
Sri. Basu represented Smt. Maduri Donti Reddy  
for R2 to R6

**ORDER**

1. The above case has been posted to today for completion of pleadings and also for appearance for parties.

2. When the matter came up for hearing today through Video Conference, Sri. Kamalesh Kannan represented the applicant. Sri. G.M. Syed Nurullah Sheriff represented 1<sup>st</sup> respondent and Sri. Basu represented Smt. Maduri Donti Reddy who is appearing for respondents 2 to 6 and submitted that since she is not well, she is not appearing before this Tribunal and wanted some time for filing their reply statement.
3. We have also received the inspection report submitted by the 4<sup>th</sup> respondent, stating that since the permitted quantity has been exhausted, they have directed the District Sand Officer M/s. APMDC Ltd., Chittoor to stop the sand quarrying operation in Surutpalli Sand reach of Nagalpuram Mandal and also mentioned that they have imposed certain penalty for excess extraction of the sand.
4. They have not mentioned in the report, as to whether any environmental clearance is required for such purposes and the same has been obtained or not as well.
5. Even the Ministry of Environment, Forests and Climate Change (MoEF & CC) had filed a reply statement where also they did not mention whether in the instant case, environmental clearance is required or not. Instead, they said that if it is dredging it is not required and if it is sand mining, environmental clearance is required. Such an evasive statement is not expected from the

Ministry.

6. When there is an allegation in the Original Application that the sand mining is being done in the guise of dredging in state of Andhra Pradesh against the directions of the Tribunal and also against the EIA Notification, 2006, then the Ministry should have obtained some report from their Regional office, regarding the allegations in the application and should have come with their concrete suggestion as to whether environmental clearance is required in a particular matter or not.
7. When this was pointed out, the learned counsel appearing for the Ministry of Environment, Forests and Climate change (MoEF & CC) submitted that they will get a detailed report from the Regional Office regarding the allegations in the application independently.
8. We have directed the applicant to take steps to implead M/s. APMDC to whom permission was granted by the District Collector, Chittoor, to extract sand from the sand reaches in this area and if they have violated the statutory provision, without hearing them, it is not proper for this Tribunal to pass any order.
9. When this was pointed out the learned counsel appearing for the applicant submitted that he will take steps to implead them as party in the proceedings.
10. The learned counsel appearing for the applicant submitted that

even today the illegal mining is going on.

11. So under such circumstances, we feel that it is necessary to get a factual report by appointing an independent joint committee for this purpose. So, we appoint a joint committee comprising of 1) a Senior Officer from Ministry of Environment, Forests and Climate Change (MoEF & CC), Regional Office, Chennai, 2) a Senior Scientist from State Environment Impact Assessment Authority (SEIAA), State of Andhra Pradesh 3) Assistant Director of Mines and Geology, Chittoor District 4) Senior Officer from Central Pollution Control Board (CPCB), Regional Office, Chennai and 5) the District Collector, Chittoor District to inspect the area in question and submit a factual and action taken report, if there is any violation found.
12. The committee is directed to go into the question as to whether the activity that is being carried out in that area requires any environmental clearance as provided under EIA Notification, 2006 and as per the directions of the Hon'ble Apex Court in (*Deepak Kumar Vs State of Haryana* , (2012) 4 SCC 629). If there is any violation then, they are directed to assess the environmental compensation
13. The committee is also directed to go into the question as to whether what is nature of activity that is being done by the user agency, whether they are involved only in dredging for the purpose

of clearing the river bed, so as to enable the free flow of water or in the guise of dredging, they are doing sand mining without obtaining necessary clearances and how the sand is being dealt with, whether it has been used for commercial purpose or for spreading the same in the area where replenishment of sand is required under the Sustainable Sand Mining Policy of the Central Government.

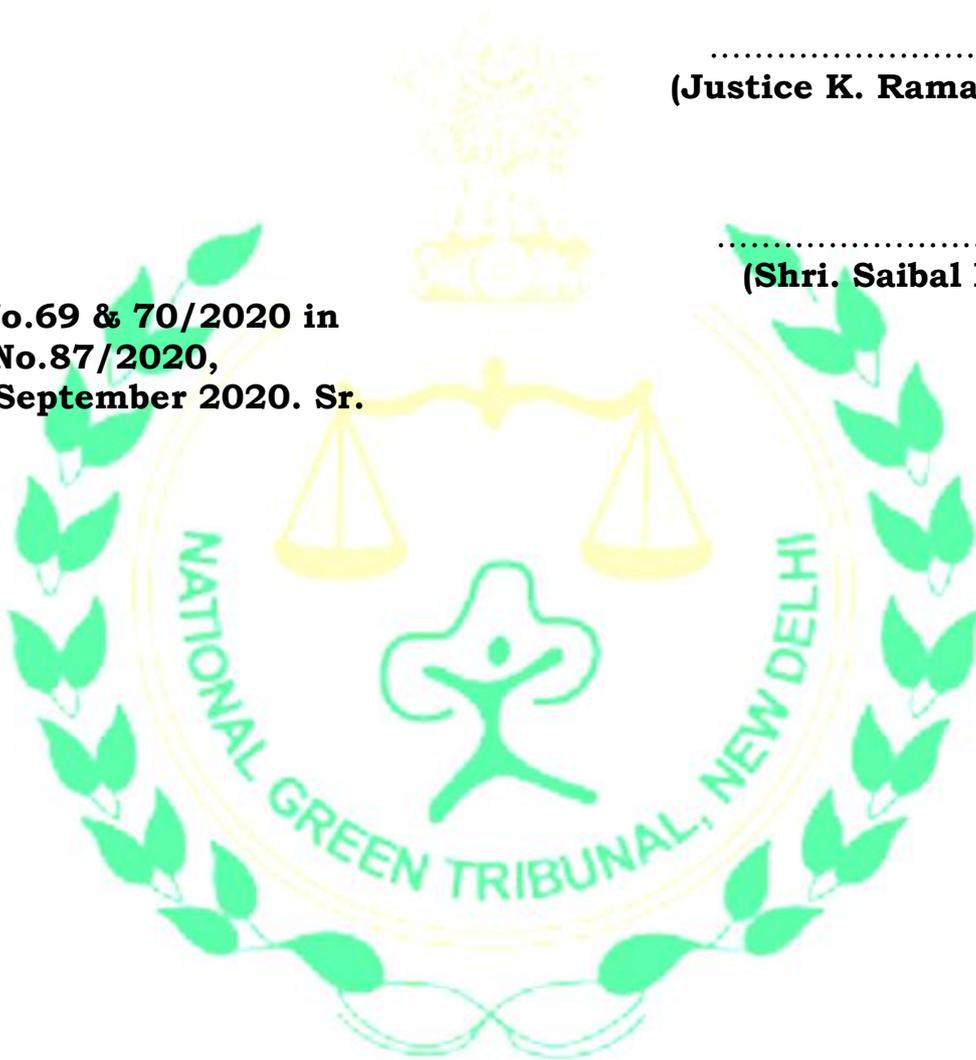
14. The committee is also directed to ascertain the quantity of sand that is being extracted by user agency for the purpose of assessing the environmental compensation.
15. The applicant is also directed to produce a set of papers to the members of the committee within a week, so as to avoid the delay in submitting the report by them.
16. The Ministry of Environment, Forest and Climate change (MoEF & CC) Regional Office, Chennai will be the nodal agency for co-ordination and for providing necessary logistics for this purpose.
17. The committee as well as the official respondents are directed to submit the report in this regard respectively on or before 06.11.2020 by e-filing along with required hard copies to be produced as per rules.
18. The Registry is directed to communicate this order to the members of the committee immediately through e-mail, so as to enable them to comply with the direction.

19. For completion of pleadings, filing of response and also for consideration of report, post on 06.11.2020.

.....J.M.  
**(Justice K. Ramakrishnan)**

.....E.M.  
**(Shri. Saibal Dasgupta)**

**I.A. No.69 & 70/2020 in  
O.A. No.87/2020,  
21st September 2020. Sr.**



From  
G. Venkateswarulu, M. Sc.,  
Asst. Director of Mines & Geology,  
Chittoor.

To  
The Director of Mines & Geology,  
Ibrhimpatnam, Krishna Dt.

Letter No. 2940/Sand/2019 , Dated: 03.09.2019.

Sir,

Sub:- Sand – Office of the Asst. Director of Mines and Geology, Chittoor – Identification and Approval of three sand reaches – Information Submitted – Reg.

Ref:- 1 Govt. Memo.No.3066/M-II(1)/2016-17, Dt:08.07.2019.  
2 Note approval of the District Collector and Magistrate, Chittoor dated: 31.08.2019.

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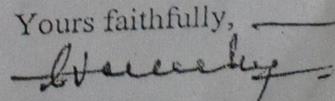
I invite kind attention to the subject and references cited and submit that vide reference 1<sup>st</sup> cited the Government of A.P., has directed the District authorities to take steps to identify new Sand reaches & De-silting points on war footing basis to bridge the shortfall of the sand demand-supply in the state. Subsequently, the Collector & District Magistrate, Chittoor has directed to conduct a joint inspection with line departments i.e. Ground Water, Irrigation, RWS and Mines & Geology Departments for identification of new sand reaches in the District.

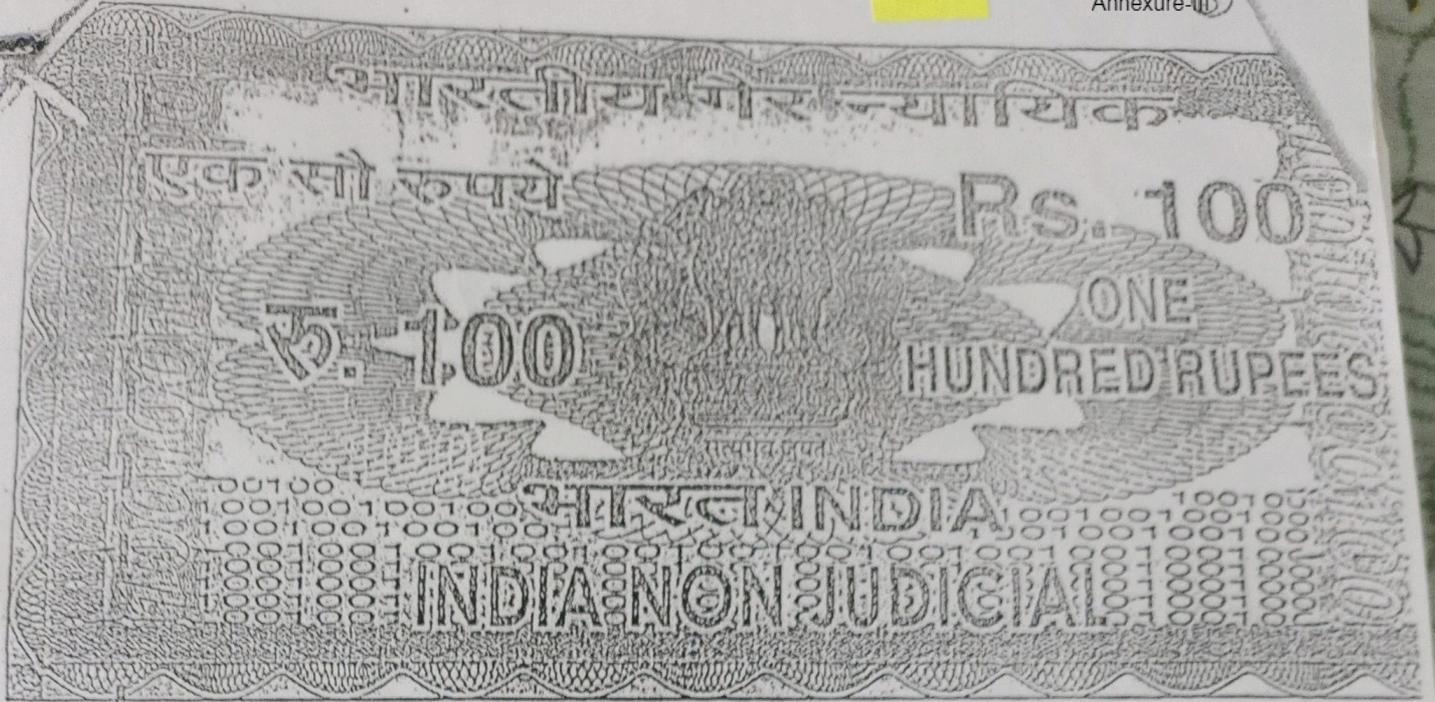
In this connection, it is submitted that this office Technical staff along with line Departments have been conducted joint inspection on various dates during the July & August months and identified the following reaches in the jurisdiction of Asst. Director of Mines & Geology, Chittoor. All these three sand reaches are below 3<sup>rd</sup> order and below 3<sup>rd</sup> order streams only. Further it is submitted that the Collector and District Magistrate has approved three sand reaches in this office jurisdiction for excavation of sand as detailed below.

Sl. No	Name of the reach & Location	Geo co-ordinates		Extent in Hect & Qty. in CBM	Remarks
01	Nandanoor Reach in Nandanoor Vg., G.D.Nellore Mandal.	13 15 32.50 N 13 15 44.43 N 13 15 42.74 N 13 15 30.75 N	79 09 20.36 E 79 09 14.91 E 79 09 11.31 E 79 09 16.76 E	4.870 Hect. (48,700 M <sup>3</sup> )	All the line Departments have given feasibility for excavation of sand.
02	Penumallam Reach in Penumallam Vg., Yerpedu Mandal.	13 36 29.09 N 13 36 27.49 N 13 36 35.65 N 13 36 38.02 N	79 33 56.55 E 79 33 56.68 E 79 34 18.03 E 79 34 17.60 E	4.110 Hect. (41,100 M <sup>3</sup> )	All the line Departments have given feasibility for excavation of sand.
03	Surutpalli Reach in Surutpalli (Vg), Nagalapuram (M)	13 20 12.87 N 13 20 11.78 N 13 20 07.03 N 13 20 04.66 N 13 20 08.80 N 13 20 09.70 N	79 52 04.78 E 79 51 55.82 E 79 51 49.16 E 79 51 51.36 E 79 51 57.21 E 79 52 04.89 E	4.709 Hect. (47,090 M <sup>3</sup> )	All the line Departments have given feasibility for excavation of sand.

This is submitted for favour of information and taking further necessary action in the matter.

Yours faithfully,

  
Asst. Director of Mines & Geology,  
Chittoor



ఆంధ్ర ప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

25 SEP 2019

CM 257

S.No: 828 DI: 25/9/2019 RS. 100/-

RAYUDU SRI HA LICENCED STAMP D.No: 7-54, TAD. No: 07-08-00. Cell: 703662

Sold to Sri: M. NAREN RAREDDY & SWAREDDY T.P.

For Whom: PMR INFRA INDIA PVT LTD, VISAKHAPATNAM

AGREEMENT

This Agreement is made on this 25th day of September, 2019 by and between: The Andhra Pradesh Mineral Development Corporation Limited, a Company incorporated under the Companies Act 1956, amended as Companies Act, 2013 having its corporate office at Door No. 294/ 1D, Tadigadapa to Enikepadu 100 ft Road, Kaniuru Village, Penamaluru Mandal, Vijayawada - 521137, represented by Sri H.D.Nagaraja, Executive Director, APMDC (hereinafter referred to as "APMDC" which expression shall, unless it be repugnant to the context, mean and include its successors and permitted assigns) on the ONE PART

and M/s. PMR Infra India Ltd, a Company registered under the Companies Act 1956, amended as Companies Act, 2013 having its registered office at Flat No. 706 M.V.V. Royal Palace, D.No. 1018, Visakhapatnam, Andhra Pradesh, 530007 represented by Sri P.Maheswara Reddy, Chairman, authorized signatory (hereinafter referred to as the "CONTRACTOR", which expression shall mean and include its successors and representatives) on the OTHER PART.

The Andhra Pradesh Mineral Development Corporation Limited

M/s. PMR Infra India Ltd

H.D.Nagaraja, Executive Director

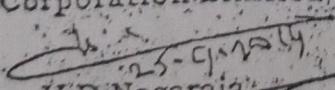
Authorized Signatory

APMDC and the CONTRACTOR are collectively referred to as the "Parties" individually as a "Party"

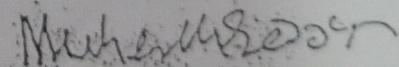
WHEREAS

1. APMDC, incorporated in 1961, is a Government of Andhra Pradesh undertaking involved in commercial exploitation of various minerals and has been instructed by the State Government to act as an Agent to Government of Andhra Pradesh vide Memo No:3066/M-II(1)/2016-17, dated 08.07.2019 to operate the sand reaches and dispose the sand to the end consumers.
2. APMDC vide Tender No. APMDC/SAND/EXCAVATION/2019-20/1 dated 27.07.2019 invited E-Tender for "Selection of Contractor for Excavation, Transportation, Stocking and Loading of Sand in Andhra Pradesh" for Schedule 41 in Chittoor district, Andhra Pradesh.
3. Subsequently, a Letter of Award (LoA) was issued by M/s.APMDC to M/s PMR Infra India Ltd on 24.08.2019 for Schedule 41 and the Agreement was entered into by M/s APMDC and M/s PMR Infra India Ltd. on 31.08.2019.
4. The Contractor expressed that the sand available in the reach allotted is much lower than the quantity mentioned in the tender document. This was confirmed by our Project officer, Chittoor District. As against a quantity of 1,35,500 CBM mentioned in the tender document, only 30,000 CBM Quantity was available for extraction.
5. APMDC, vide Tender No. APMDC/SAND/EXCAVATION/2019-20/1 dt. 05.09.2019, floated tenders for Excavation, Transportation, Stocking and Loading of Sand, including for 3 schedules in Chittoor district i.e. Schedule 52 (Nandanoor), Schedule 53 (Penumallam) and Schedule 54 (Surutpalli).
6. Secretary to Government (Mines), Andhra Pradesh, vide Lt. No. INCOI-MGOSAND/234/2019 dt.23.09.2019, instructed APMDC to extend the agreement entered between M/s PMR Infra India Ltd. and APMDC in the jurisdiction of ADMG, Chittoor for newly identified sand reaches in Chittoor district i.e., 1. Nandanoor, 2. Penumallam and 3. Surutpalli as the District Collector, Chittoor has informed the sand reserves in the reaches notified earlier has been exhausted and no operational reaches are available in the district to cater the immediate requirement of sand in Chittoor.

The Andhra Pradesh Mineral Development  
Corporation Limited

  
H.D. Nagaraja  
Executive Director

M/s. PMR Infra India Ltd

  
Authorized Signatory

7. The Sand Mining Fee (in INR/Metric Tonne) for Schedule 54 has been finalized to be Rs.89/- (Rupees Eighty Nine only), which is the price discovered through e-tender. (Tender No. APMDC/SAND/EXCAVATION/2019-20/1 dt. 05.09.2019).
8. APMDC issued a Letter of Award vide Lr. No. APMDC/ED/SAND/2019-20/799 dated 25.09.2019 for Schedule 54 and invited the CONTRACTOR to enter into an agreement by submitting Performance Security Deposit for an amount of Rs.6,29,000/- (Rupees Six Lakhs Twenty Nine Thousand only) as per the terms and conditions of the tender document.
9. Subsequently, CONTRACTOR submitted a Performance Security Deposit vide Axis DD No.060126 dated 25.09.2019 for an amount of Rs. 6,29,000/- (Rupees Six Lakhs Twenty Nine Thousand only).
10. Accordingly, APMDC has decided to appoint M/s. PMR Infra India Ltd as "CONTRACTOR" having the sole responsibility to perform the Work and implement the Project in accordance with the terms of the Agreement and M/s. PMR Infra India Ltd agrees and undertakes to perform and comply with all its obligations under this Agreement and to be solely responsible for the same and to carry out the Work (as defined hereinafter) in accordance with the terms and conditions as set out in this Agreement.

NOW IT IS MUTUALLY AGREED AND DECLARED BY AND BETWEEN PARTIES AS FOLLOWS:

1. Definitions, Interpretations & Agreement Documents

- a. The words and expressions mentioned in the Agreement shall have the same meaning as are respectively assigned to them in the conditions of the Tender No. APMDC/SAND/EXCAVATION/2019-20/1 dated 05.09.2019 and any subsequent corrigendum issued to the said tender.
- b. The following documents issued for the above work shall be deemed to form part and parcel of this Agreement and the same may be read and construed as part of this Agreement viz.
  - i. Tender No. APMDC/SAND/EXCAVATION/2019-20/1 dated 05.09.2019 and all of its subsequent corrigenda
  - ii. Letter of Award No. APMDC/ED/SAND/2019-20/799 dated 25.09.2019.

The Andhra Pradesh Mineral Development  
Corporation Limited

25-9-2019  
H.D. Nagaraja  
Executive Director

M/s. PMR Infra India Ltd

M. Venkatesh Reddy  
Authorized Signatory

IN WITNESS WHEREOF THE PARTIES HAVE CAUSED THIS AGREEMENT TO BE EXECUTED BY THEIR DULY AUTHORIZED REPRESENTATIVES THE DAY, MONTH AND YEAR FIRST ABOVE WRITTEN

For and on behalf of APMDC Ltd.

For and on behalf of M/s. PMR Infra India Ltd,

Name:

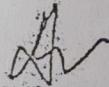
2-5-9-2019  
H.D. Nagaraja

Designation: Executive Director

H. D. Nagaraja

Executive Director

THE A.P. MINERAL DEVELOPMENT CORPORATION LTD,  
D.No:294/D,100 Feet Road, (Tadigadapa to Enikapadu Road)  
Kanuru, VIJAYAWADA-521137, Andhra Pradesh

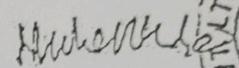


Witness - 1:

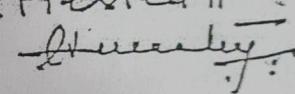
Witness - 2:

A.V. Nargh

Name:

  
P. Maheswara Reddy

Designation: Authorized Signatory

|| Attested ||  


Asst. Director,

Mines & Geology

Chittoor.

### SCHEDULE-54

A. Reach/Cluster Id	:	CHORO4	
B. Number of reaches (for Cluster)	:	1	
		REACH	1
A. Name	:	Surutpalli	
B. Village	:	Surutpalli	
C. Mandal	:	Nagalapuram	
D. District	:	Chittoor	
E. Extent (Ha)	:	4.709	
F. Geo.Co-ordinates			
Point 1	:	N 13°20'12.87"	E 79°52'04.78"
Point 2	:	N 13°20'11.78"	E 79°51'55.82"
Point 3	:	N 13°20'07.03"	E 79°51'49.16"
Point 4	:	N 13°20'04.66"	E 79°51'51.36"
Point 5	:	N 13°20'08.80"	E 79°51'57.21"
Point 6	:	N 13°20'09.70"	E 79°52'04.89"
G. Total Estimated Quantity (m <sup>3</sup> )	:	47090	
H. Type of Reach	:	Desiltation	
I. Sub-Category	:	3 <sup>rd</sup> Order	
J. Status of Statutory Clearance			
AMP	:	To be obtained	
EC	:	To be obtained	
CFE	:	To be obtained	
CFO	:	To be obtained	

#### Details of Corresponding Stockyard

A. Stockyard Id	:		
B. Name	:	Surutpalli (V), Nagalapuram (M)	
C. Type	:		
D. Geo Co-ordinates			
Point 1	:	N 13°33'44.54"	E 79°87'30.24"
Point 2	:	N 13°33'48.14"	E 79°87'32.24"
Point 3	:	N 13°33'48.43"	E 79°87'31.69"
Point 4	:	N 13°33'47.74"	E 79°87'29.24"
Point 5	:	N 13°33'45.37"	E 79°87'27.07"